

(b) No, Sir.

(c) An intermediate which is the last but one stage, in the process for manufacture of a drug is termed as 'penultimate' for that drug. M/s. Burroughs Wellcome had submitted to the High Level Committee that they were producing Trimethoprim starting from Trimethoxy Benzaldehyde and Morpholino propionitrile.

**Registration on Drug Companies under FERA and MRTP Act**

1399. SHRI MIRZA IRSHADBAIG AIYUBBAIG: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to refer to the answer to Unstarred Question 529 given, in the Rajya Sabha on the 14th March, 1983 and state:

(a) whether some of the foreign drug companies come under FERA and MRTP; if so, what are the names of such companies;

(b) whether all the procedural formalities required under FERA and MRTP Act had been completed before allowing the re-endorsement, if so, what formalities were observed and if not, what are the reasons therefor;

(c) whether it is a fact that some of these items are produced by Indian Public and Small Scale Sectors and they are unable to utilise their installed capacities, if so, what are the names of the units, their installed capacity and production during the last three years, year-wise; and

(d) whether it is also a fact that most of these drugs have been classified by high level committee as involving low technology and the indigenous technology is available, then how this provision of New Drug Policy has not been taken into account while deciding re-endorsement of capacities to these foreign companies with reasons therefor?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT

SATHE): (a) The following foreign companies are also covered under the MRTP Act: —

1. M/s. Pfizer Ltd.
2. M/s. Cyanamid (I) Ltd.
3. M/s. Hoechst Pharmaceuticals Ltd.
4. M/s. Alkali & Chemicals Corporation of India Ltd.
5. M/s. Bayer (I) Ltd.
6. M/s. Ciba Geigy of India Ltd.
7. M/s. Glaxo Lab. (I) Ltd.
8. M/s. Sandoz (I) Ltd.

(b) Out of these companies re-endorsement of capacity under the April, '82 Policy has been allowed to M/s. Alkali Chemicals Corporation of India Ltd., Calcutta for the manufacture of Phenothiazine. So far as FERA is concerned, the representative of the Ministry of Finance was associated with the Task Force which considered the said application. Re-endorsement is allowed only after receipt of the clearance under the MRTP Act.

(c) As per the available information, Phenothiazine for which the re-endorsement has been issued to M/s. Alkali & Chemicals Corporation of India Ltd., Calcutta is not reported to be produced by any Indian or Small Sector company.

(d) Re-endorsement of capacity as per the April, 1982 Scheme is allowed to the FERA-cum-MRTP companies only in respect of bulk drugs which involve high technology and are being produced from basic stages.

**CIF import price of bulk drugs**

1400. SHRI G. SWAMY NAIK: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to refer to the answer to the Unstarred Question 475 given in the Rajya Sabha on the 11th October, 1982 and state:

(a) what are the CIF import prices per Kg. of 12 bulk drugs and their